## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## **APPEAL NO. 142 OF 2018**

Dated: 13<sup>th</sup> August, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s. Inland Power Ltd. .... Appellant(s)

Vs.

Jharkhand State Electricity Regulatory .... Respondent(s)

Commission & Ors.

Counsel for the Appellant(s) : Mr. Ashwin Ramanathan for

Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. C.K.Rai

Mr. Sachin Dubey for R-1

## <u>ORDER</u>

The learned counsel appearing for the first Respondent prays for another four weeks time to file his reply in this matter.

Submission made by the learned counsel appearing for the Respondent, as stated above, is placed on record.

The learned counsel appearing for the first Respondent is permitted to file his reply in this matter by 10.09.2018, after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by the Appellant by 24.09.2018, after duly serving copy on the other side.

List this matter on  $\underline{\textbf{24.09.2018}}$ , as agreed by the learned counsel appearing for the Appellant and the Respondent.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

Bn/pr